

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 243 of 2017 (SZ)

Applicant(s)

Respondent(s)

Manian Bricks
Rep. by its Proprietor
N. Rajamony
Vadasery
Nagercoil

1. Union of India, rep. by Secretary to Govt. MoEF & CC, New Delhi
2. The State of Tamil Nadu, rep. by the Secretary to Govt. Chennai
3. The Chairman, Tamil Nadu Pollution Control Board, Chennai
4. The District Environmental Engineer Tamil Nadu Pollution Control Board Thoothukudi
5. The District Collector, Thoothukudi
6. NLC Tamil Nadu Power Ltd, rep. by Chief Executive Officer, Tuticorin

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

Mr. Kirubaharan

Mr. E. Manoharan, Addl.G.P for R2 & R5
Mrs. Yasmeen Ali for R3 & R4

Note of the Registry	Orders of the Tribunal
Item No.8	<p>Date: 8th November, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mr. E.Manoharan, learned Additional Government Pleader takes notice for respondent Nos.2 and 5, Mrs. H.Yasmeen Ali, learned counsel takes notice for respondent Nos.3 and 4 and waive service of notice.</p> <p>Applicant to furnish copy of application with annexures to the respective learned counsel appearing for the respondent Nos.2 to 5 during the course of the day.</p>

Let the reply be filed by respondents 2 to 5 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

Notice is issued to respondent Nos.1 and 6 by Registered post with Acknowledgement due and dasthi.

List the matter on 8.12.2017

....., JM
(Justice M.S.Nambiar)

.....,EM
(Shri P.S. Rao)

